

**COURT- 1**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APL No. 242 OF 2019 & IA No. 1261 OF 2019 & IA No. 1260 OF 2019 & IA  
No. 1522 OF 2019 & IA No. 1726 OF 2019 & IA No. 1898 OF 2019 & IA No.  
1899 OF 2019**

**Dated: 22nd October, 2019**

**Present:** Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. Ravindra Kumar Verma, Technical  
Member(electricity)

**In the matter of:**

**PTC India Ltd**

**.... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ravi Kishore for A1  
Niraj Singh for A1  
Deepak Jaiswal for A1  
Rajshree Chaudhary for A1

Counsel for the Respondent(s) : Deepak Khurana for R2  
Suparna Srivastava for R3

**ORDER**

**IA No. 1260 of 2019 - (Appln. for exemption from filing certified  
copy of the impugned order)**

The exemption application is rejected. Application stands disposed of.

**IA Nos. 1726, 1898 & 1899 of 2019 - (Applications for condonation  
of delay in filing reply/rejoinder)**

For the reasons set out in the applications, delay in filing the  
reply/rejoinder is condoned. Applications are disposed of.

**IA No. 1261 of 2019 in Appeal No. 242 of 2019**

Second Respondent submits that Petition under IBC is admitted  
before the National Company Law Tribunal Hyderabad Bench,

Hyderabad.

Pleadings are complete.

List the matter for final hearing on **30.01.2020.**

**Ravindra Kumar Verma**  
**Technical Member(electricity)**

**Justice Manjula Chellur**  
**Chairperson**

MK